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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 8681/2022**

M/S GOZING TECHNOLOGY PVT. LTD. Petitioner
Through: Mr Puneet Agarwal with Mr Yuvraj
Singh and Mr Chetan K. Shukla, Advocates.
versus
UNION OF INDIA & ORS. Respondents
Through: Mr G.C. Mishra, Advocate for
respondent no.1/UOI.
Ms Anushree Narain, Advocate for respondents
no.2 and 3.

CORAM:
HON'BLE MR JUSTICE RAJIV SHAKDHER
HON'BLE MS JUSTICE TARA VITASTA GANJU

ORDER
30.05.2022

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[Physical Hearing/Hybrid Hearing (as per request)]

CM APPL. 26181/2022

1. Allowed, subject to the petitioner filing legible copies of the dim documents, at least three days before the next date of hearing.

W.P.(C) 8681/2022 & CM APPL. 26180/2022 [*Application filed on behalf of the appellant seeking interim relief*]

2. Issue notice.

2.1. Mr G.C. Mishra accepts notice on behalf of respondent no.1/UOI. Likewise, Ms Anushree Narain accepts notice on behalf of respondent nos.2 and 3.

2.2. Insofar as respondent no.4 is concerned, on steps being taken, notice shall issue to the said respondent, *via* all permissible modes, including e-mail.

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3. The counter-affidavit(s) will be filed, within the next five weeks.
- 3.1. Rejoinder(s) thereto, if any, will be filed before the next date of hearing.
4. List the matter on 19.09.2022.

RAJIV SHAKDHER, J

TARA VITASTA GANJU, J

MAY 30, 2022 / tr

Click here to check corrigendum, if any